85

Stage-II project of the Indira Gandhi Canal Project; if so, the details thereof indicating the stage at which the proposal is pending;

- (b) the amount and the period by which the said External Assistance is expected to be received by the State and on what terms; and
- (c) whether Central Government would continue to moniter the work of Indira Gandhi Canal Project as during the time of late Shri Rajiv Gandhi?

THE MINISTER OF WATER RE-SOURCES (SHRI VIDYACHARAN

SHUKLA): (a) and (b) No proposal external assistance for completing developbalance canal and area Stage-II Indira in Gandhi Nahar Project has been received from the Government asthan. However, the State ment sought external assistance from time to time for some components the Stage-II project as under-

Name of Proposal

Status

- Development project for distribution system of Sagarmal Gopa Branch Km 57-87 to Km 95.70 for assistance from Overseas Economic Cooperation Fune, Japan, (OECF)
- The Project has not been recommended by the Central Water Commission.

do.

- Project for Dynamic Regulation for assistance under Indo-French Technical Cooperation.
 - Telemetry and canal monitoring system for assistanc. from An outline proposal has only Japan.

 An outline proposal has only recently been received,
- 4. Engin ering Services for remodial measurses.

The loan agreement amounting to J. pan se Yens 840 lakhs has been singed on 27-3-90.

(c) The monitoring of the progress on canal works is being continuously done by the Central Water Commission with a view to identify and rebottlenecks. Α Committee move the Chairmanship of Member, Planning Commission constituted 3-6-87 inter-alia reviewing is status of preparation of project port for eventual presentation international institutions. The Committee has met five times since it's constitution. The Government India also constituted Board a in 1958 to oversee the implementation of the project. The Board, which last reconstituted on 26-2-90, has five Central representatives. The above monitoring arrangements are being continued.

हिल्ली और राजहरा के बीच रेलवे लाइन का चाल किया जाना

738 और पावकी : क्या रेल मंती यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारो है कि मध्य प्रदेश विधानसभा ने सर्वसम्मति से यह संकल्प पारित किया है कि दलली –राजहरा के दीच रेलवे लाइन तुरंत चालुकी जाए;
- (ख) यदि हां, तो इस संबंध सरकार की प्रतिक्रिया क्या है; और
- (ग) इस का निर्माण कार्यकद तक सरू किया जाएगा?

87

रेल मंद्रालय में राज्य मंती । (श्री मिल्लिहार्जून): (क) मध्य प्रदेश सरकार ने उक्ते संकल्प केप्बारे में रेल मंत्रालय को कोई सुवाा नहीं दो हुं

(ख) और (ग) प्रस्तावित लाइन माल स्टोज अथारिटो ऑक इंडिया लिमिटड द्वारा भिलाई को लोह अथस्क के संवलन के लिए अपोक्षेत है। इसका सर्वेनग पूरा कर लिया गया है और लागत की सूचना इस्पात संजालय को दे दो गई है। इस लाइन के लिए जैसे हो इस्पात मंत्रालय/स्टोल अथारिटो ऑक इंडिया लिनिटड द्वारा धन को व्यवस्था कर दो जाता है, इसका निर्माग कार्य शुक्र किया जा सकता है।

Opening of New Railway Division in Western Railways

739. SHRI CHHOTUBHAI PATEL: Will the Minister of RAILWAYS be pleased to state:

- (a) how many proposals for opening new divisions in Western Railway and other Railways have been received by Government so far;
- (b) how many of them have been accepted; and
- (c) the criteria adopted for opening new Divisions?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Since January 1990 Ministry of Railways have received proposals for the creation of 12 new railway divisional headquarters including one each at Gandhidham and Ahmedabad on Western Railway.

- (b) Except for the proposal pertaining to creation of a new divisional headquarters at Nanded which had been approved by the Ministry of Railways earlier, no other proposal is presently under consideration of the Government.
- (c) New Railway Divisions are set-up taking into consideration the size, workload, growth and pattern of traffic and other operational requirements of the existing divisions

consistent with the needs of economy and efficiency.

Taking over of Bhavnagar Vegetable Oil Company

740. SHRI ANANTRAY DEV-SHANKER DAVE: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is a tact that in 1977-78 NDDB took over a privately owned Bhavnagar Vegetable Oil Company, which was lying closed and in liquidation in defiance of clear instructions from Agriculture Ministry and if so, the corrective action taken if any, inidcating the amount paid by NDDB and sources of this payment;
- (b) the money spent so far on this unit for its modernisation indicating its capacity for refining etc. in 1978 and at present and the utilisation percentage of capacity annually since takeover; and
- (c) whether CAG would be asked to make a special audit of these operations?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMA-CHANDRAN): (a) At no time did the Ministry of Agriculture advice NDDB not to take over the Bhavnagar Vegetable Oil Company. The interim management of the Company (in liquidation at that time) was handed over to NDDB as per the order of Gujarat High Court in December, 1977.

The NDDB has paid Rs. Two crores eleven lakhs ninety three thousand and seventy one and paise seventy only towards acquisition. The NDDB has funded the acquisition from its Vegetable Oil Project funds.

(b) A total amount of Rs. 409 lakhs have been spent so far to bring the plant to operational level and for expansion and modernisation of the Unit (capacity and capacity utilisation indicated in the Statement attached). (See below)